

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP(IB) No. 125/Chd/J&K/2023

IN THE MATTER OF:

Rahul Aggarwal, Prop Shree Balaji Trading Co. ...Petitioner

Vs.

Himalayan Rolling Steel Industries Pvt. Ltd. ...Respondent

Under Section: 9, IBC 2016

Order delivered on 29.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. KV Singhal, Advocate

For the Respondent : Mr. Vipul Dharmani, Advocate

ORDER

Reply has been filed vide Diary No.01199/3 dated 17.01.2024. The same is taken on record. No rejoinder has been filed by Ld. Counsel for the petitioner despite order dated 17.01.2024.

It is stated by learned counsel for the petitioner that he does not want to file rejoinder, therefore, his right to file rejoinder stands forfeited. Arguments on behalf of the

petitioner are heard at length. Ld. Counsel for the respondent is not able to connect clearly on the VC and seeks pass over.

At this stage, learned counsel for the respondent has appeared. Part arguments heard. A date is requested by learned counsels for the parties for filing short written submissions. Let the same be filed at least one week before the next date of hearing after exchanging the copies with each other. Let the matter be listed for arguments on 09.05.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

Pooja

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)